

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

PUBLIC INTEREST LITIGATION NO. OF 2020

TEMPORARY CASE NO. LD-VC-JS-PIL-10/2020

Mehrwan Farshed

....Petitioner

V/s.

Union of India and Ors.

....Respondents

Mr. Gaurav Srivastava a/w. Ms. Priyanka Gharge i/b. S.K. Srivastava and Company for petitioner.

Mr. A.Y. Sakhare, Senior Advocate a/w. Ms. Yamuna Parekh for MCGM.

Mr. Anil Singh, ASG a/w. Mr. Aditya Thakkar and Mr. D.P. Singh for Union of India.

CORAM : K.R.SHRIRAM, J.

(IN CHAMBER)

DATED : 23rd APRIL 2020

PC. :

1 At the outset, Mr. Sakhare agreed that Temporary Case No.LD-VC-JS-PIL-11/2020 and Temporary Case No.LD-VC-JS-PIL-18/2020 raises similar issues about patients unable to get medical attention in non COVID situation. Mr. Sakhare states that this is a serious issue which requires immediate attention. Mr. Sakhare states that he will advise the Corporation suitably and an affidavit in response to the petition will be filed and copy served upon petitioners by 12 noon on 29th April 2020. Mr. Sakhare also suggests that if petitioners have any valuable suggestion to make, they may address a communication to that effect to the Senior Law Officer of the Corporation.

2 In my view, this is also a matter which State and Central

Government should be concerned with and therefore, petitioners may address their communications with suggestions, if any, to the Health Secretary of the State Government at Mantralaya and to the Ministry of Health and Family Welfare in the Central Government.

3 The State Government as well as the Central Government shall also file an affidavit in response to the petitions and Mr. Srivastava states that they have been served and such an affidavit shall be filed and copy served by 12 noon on 29th April 2020.

4 I would expect the concerned to take these petitions very seriously and come with an effective solution in their affidavits. Other respondents may also give their suggestions to the Corporation/State Government/Central Government.

5 At this stage, learned ASG - Mr. Anil Singh states that the subject matter of this petition, along with other larger issues is also under consideration before the Supreme Court of India. In view thereof, only the State Government and Corporation need to file a reply.

6 Stand over to 30th April 2020.

7 This order will be digitally signed by the Private Secretary of this Court. All concerned to act on production by fax or email of a digitally signed copy of this order.

(K.R. SHRIRAM, J.)

